

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.232 – IA/1126(AHM)2023
ITEM No.233 – IA/1251(AHM)2023
ITEM No.234 – IA/1355(AHM)2023
ITEM No.235 – IA/292(AHM)2024
ITEM No.236 – IA/531(AHM)2024 in IA/1355(AHM)2023
in
CP(IB) 53 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

ICICI Bank Ltd
V/s
ABG Shipyard Ltd

.....Applicant

.....Respondent

Order delivered on: 19/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ankit Sharma, Adv. in IA 1126 of 2023 & IA 292/24
Mr. Raheel Patel, Adv. a.w Mr. Aalay Shah, Adv.
In IA 1251 of 2023 & IA 1355 of 2023 & IA 531/24
For the Liquidator : Mr. Jay Kansara, Adv. aw. Ms. Adrita Bhuyan, Adv.
Mr. Monaal Davawala, Adv. in IA 1251 of 2023
For the Respondent : Mr. Aditya Mehta, Adv. a. w. Mr. Yash Agarwal, Adv.
For the ICICI : Mr. Yashraj Champawat, Adv.
Mr. Apoorva Khator, Adv. for IBBI

ORDER

IA/1126(AHM)2023 & IA/292(AHM)2024

Applicant submitted that notice is not issued. Applicant is directed to issue notice upon respondents.

List for further consideration n 03.07.2024.

IA/1251(AHM)2023

Ld. Counsel for the applicant seeks adjournment.

List for further consideration on 21.06.2024.

IA/1355(AHM)2023

In view of IA 531 of 2024 is disposed-off as withdrawn, hence, this IA 1355 of 2023 become infructuous. In view of the same IA 1355 of 2023 disposed-off.

IA/531(AHM)2024 in IA/1355(AHM)2023

Ld. Counsel for the applicant seeks permission to withdraw the application. They have also filed one IA to withdraw the application. In view of the same, permission is granted. Accordingly, IA 531 of 2024 is disposed-off as withdrawn.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)